

NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 205
CP No. (IB)- 38/9/JPR/2024
Under Section 9 of IBC, 2016

In the matter of:

M/s F.M.T. Engineers Pvt. Ltd.

...Operational Creditor

Versus

Raj Kesari Rocks Pvt. Ltd.

...Corporate Debtor

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Operational Creditors : Akshita Koolwal, Adv.

For the Corporate Debtor : Abhinav Malhotra, Adv.

ORDER

Heard Ms. Akshita Koolwal, Adv. appearing on behalf of the Petitioner. Mr. Abhinav Malhotra, Adv. appearing on behalf of the Respondent submits that reply has been filed. Learned counsel for the Petitioner seeks time to file rejoinder. Rejoinder, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 09.09.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

July 16, 2024